



2026:AHC:21201

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 366 of 2026

Raj Kumari

.....Petitioner(s)

Versus

Board Of Revenue, U.P. At Allahabad

.....Respondent(s)

Counsel for Petitioner(s)	:	Sunil Kumar Pandey, Yadavendra Dwivedi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner and Sri Muneshwar Singh, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed for the following relief:-

"Issue a writ, order or direction in the nature to the Board of Revenue, U.P. at Allahabad to consider and decide the Revision no.111 of 2006-2007 (Vikram & others Vs. State of U.P. & others) under section 333 of U.P.Z.A. and L.R. Act, dated 24.08.2007 within s stipulated period."

3. Counsel for the petitioner states that revision filed by the private respondents, impleading the petitioner as one of the opposite party, is pending before respondent no.1/Board of Revenue, U.P. at Prayagraj since 2007. He further placed the order sheet of the pending proceeding, in order to demonstrate that the case is pending before the authority concerned for the last about 18 years.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.1 to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 2 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

January 30, 2026
C.Prakash

(Chandra Kumar Rai,J.)